

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/1800/2024 IA/1820/2024 C.P. (IB)/800(MB)2021

IN THE MATTER OF

DBS Bank India Ltd

... Petitioner

Vs

Saisons Trade and Industry Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Liquidator: Adv. Geeta Lundwani (PH)

For the Respondent:

ORDER

IA 1800 of 2024- Adjourned to **23.04.2024**.

IA 1820 of 2024- The prayer in the present IA is for extension of a period of 6 months beyond 1st May 2024. The contention of the Ld. Counsel is that because of the non-cooperation on the part of the suspended director, they have not been able to take charge of all the assets of the Corporate Debtor and because of that, they had also filed an application under Section 19(2) and the said IA is pending for 23.04.2024. At this stage we deem it appropriate to list the present IA on **23.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/